

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.1-IA/864(AHM)2024
in
CP(IB) 418 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI
V/s
Reliance Naval and Engineering Ltd

.....Applicant

.....Respondent

Order delivered on: 10/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhruvad Vaghani, Adv.
For the Respondent :

ORDER

IA/864(AHM)2024

This application is filed by the RP for 1st to 14th minutes of the corporate debtor envisaging the progress for implementation of the resolution plan as approved by this Tribunal. The same is taken on record, with all just exceptions.

Place report with main file for further reference.

With this IA 864 of 2023 is disposed of.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)